

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No.162/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.12.2020**

Name of the Company: TCI Freight
V/s
Manpasand Beverages Ltd

Section 9 of the Insolvency and Bankruptcy Code,
2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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- 1.
- 2.

ORDER


(Through Video Conferencing)

Advocate, Mr. Mandeep Singh is present on behalf of the Petitioner.

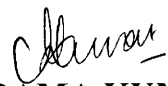
A leave note is received from the side of respondents' lawyer, viz., Mr. Jaimin R. Dave, seeking an adjournment as he is pre-occupied in some part-heard matter fixed before the Hon'ble High Court. Accordingly, the matter is adjourned.

The parties are at liberty to file written submission on or before the next date of hearing.

List the matter on 04.02.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**



**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 10th day of December, 2020.